

**Central Administrative Tribunal  
Principal Bench**

**CP No.663/2018  
in  
OA No.3921/2017**

New Delhi, this the 31<sup>st</sup> day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. A.K. Pathak,  
Retd. SE(C), Group 'A',  
Aged about 67 years,  
S/o D.D. Pathak,  
R/o 12/4 F.F. West Patel Nagar,  
Delhi-110008.
2. Murshid Ali,  
Retd. EE(C), Group 'A',  
Aged about 68 years,  
S/o Late Aishad Ali,  
R/o 7077 Jamun Wali Gali  
Beriwala Bagh, Delhi-110006.
3. M.A. Khan, Retd. SE(C), Group 'A',  
Aged about 64 years,  
S/o Late A.A. Khan,  
R/o, B-84, Mijeeb Bagh, Jammia Nagar,  
New Delhi-110020.
4. Phoola Ram Vats,  
Retd. EE(C), Group 'A',  
Aged about 66 years,  
S/o Late Sh. Buta Ram Sharma,  
R/o R-Block, 20-F, Dilshad Garden,  
Delhi-110095.
5. Ashok Gupta,  
Retd. EE(C), Group 'A',  
Aged about 67 years,  
S/o Late Sh. B.L. Gupta,  
R/o B-3/107, Paschim Vihar,  
New Delhi-110063.
6. Om Prakash, Retd. EE(C), Group 'A',  
Aged about 65 years,

S/o Sh. Hardwari Lal,  
R/o C-22, Shivaji Park,  
New Delhi-110026.

7. Krishan Mohan, EE(C), Group 'A',  
Aged about 57 years,  
S/o Late K.L.Goel,  
R/o 3, Golf Links Sadan,  
New Delhi-110003.
8. Harish Taneja, EE(C), Group 'A',  
Aged about 58 years,  
S/o C.L. Taneja,  
R/o 34/22, West Patel Nagar,  
Delhi-110008.
9. R.K. Garg, EE(C), Group 'A',  
Aged about 56 years,  
S/o H.C. Garg,  
R/o C-56, Shubham Enclave,  
Paschim Vihar,  
New Delhi-110063.
10. Mammo Khan, EE(C), Group 'A',  
Aged about 60 years,  
S/o Shabbir Khan,  
R/o H.No.8A, Gali No.-7,  
East Laxmi Market,  
New Delhi-110092.
11. P.B. Lal, Retd. EE(C), Group 'A',  
Aged about 62 years,  
S/o Late Banwari Lal,  
R/o K 69/15, Shyam Kuteer,  
Chattarpur Enclave,  
New Delhi-110074.
12. K.K. Tyagi, SE(C), Group 'A',  
Aged about 56 years,  
S/o Sh. V.P. Tyagi,  
R/o H 79/45, West Punjabi Bagh,  
New Delhi-110026.
13. T.R. Meena, SE(C), Group 'A',  
Aged about 55 years,  
S/o Late Dhulal Meena,  
R/o Flat No.31, Sarojini Nagar,

New Delhi-110023.

14. V.K. Nimesh, SE(C), Group 'A',  
Aged about 56 years,  
S/o Late Sh. Budh Singh,  
R/o Flat No.112, Pocket Ph-1,  
Mayur Vihar, Delhi-110091.
15. Brij Kumar, EE(C), Group 'A',  
Aged about 58 years,  
S/o Shri Som Dutt,  
R/o Flat No.95, Pkt-3, LIG Flats,  
Paschim Puri, New Delhi-110063.

...Petitioners

(By Advocate : Shri M.K. Bhardwaj)

### **Versus**

1. Sh. Naresh Kumar,  
Chairman,  
New Delhi Municipal Council,  
Palika Kendra, 3<sup>rd</sup> Floor,  
New Delhi.
2. Smt. Rashmi Singh,  
Secretary,  
NDMC, Palika Kendra, 3<sup>rd</sup> Floor,  
New Delhi.

...Respondents

(By Advocate : Ms. Sriparna Chatterjee)

### **ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :-**

The applicants filed OA No.3921/2017 before this Tribunal, claiming certain reliefs, in the context of the extension of the benefit of ACP. The OA was disposed of on 09.11.2017, directing the respondents to pass orders on the representations made by the applicants, duly

taking into account the various aspects, including the order in OA No.1366/2016

2. This contempt case is filed alleging that the respondents did not comply with the directions issued in the OA.

3. We heard Shri M.K. Bhardwaj, learned counsel for applicant and Ms. Sriparna Chatterjee, learned counsel for respondents.

4. The direction issued in the OA reads as under :-

“2. Keeping in view the above circumstances, this OA is disposed of at the admission stage itself with a direction to the competent authority to take decision on the representations of the applicants within a period of three months from the date of receipt of a copy of this order. Needless to say that the representations shall be disposed of by passing a reasoned and speaking order. While taking decision, the aforesaid judgment of the Tribunal shall be taken care of.”

5. The respondents were required to dispose of the representations, by passing a reasoned and speaking order. Today, the learned counsel for respondents has placed before us a copy of the order dated 28.05.2019.

The various aspects mentioned in the representation submitted by the applicants were considered and, through an order dated 28.05.2019, the claim of the applicants was rejected. Specific reference is made to the order in OA No.1366/2016. It was noted that the WP(C) No.5139/2017 filed against the order in the OA was dismissed and thereupon SLP No.5463/2018 was filed and the same is pending before the Hon'ble Supreme Court.

6. Once the respondents have passed an order, in compliance with the directions issued by the Tribunal, it cannot be said that there is any contempt on their part. Therefore, we close the contempt case.

There shall be no orders as to costs.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

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